

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).480/2025

ABHISHEK SINGH

PETITIONER(S)

VERSUS

AJAY KUMAR & ORS.

RESPONDENT(S)

[HEARD BY : HON'BLE SANJAY KAROL AND HON'BLE MANOJ MISRA, JJ.]

Date : 05-06-2025 This petition was called on for pronouncement of judgment today.

For Petitioner(s) :

Mr. Navaniti Prasad Singh, Sr. Adv.  
Mr. Vaibhav Niti, AOR  
Ms. Madhavi Agrawal, Adv.

For Respondent(s) :

Mr. M C Dhingra, Sr. Adv.  
Mr. Gaurav Dhingra, AOR  
Mr. Shashank Singh, Adv.  
  
Mr. Samir Ali Khan, AOR

1. Hon'ble Mr. Justice Sanjay Karol has pronounced the judgment of the Bench comprising of his Lordship and Hon'ble Mr. Justice Manoj Misra.
2. Leave granted.
3. The appeal is allowed in terms of the signed non-reportable judgment, which is placed on the file.
4. The operative portion of the judgment reads as under:

"15. In that view of the matter, we hold that the High Court had improperly quashed the proceedings initiated by the appellant. It stands clarified that we have not expressed any opinion on the matter, and

the guilt or innocence of the respondents has to be established in the trial, in accordance with the law. The proceedings out of the subject FIR, mentioned in paragraph 2 are revived and restored to the file of the concerned Court.

16. The appeal is allowed. The Registry is directed to communicate a copy of this order to the learned Registrar General, High Court of Judicature at Patna, who shall send forthwith a copy of this order to the concerned Court for necessary action.”

5. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)  
COURT MASTER (SH)

(NIDHI MATHUR)  
COURT MASTER (NSH)